

ANDAMAN AND NICOBAR ADMINISTRATION

सचिवालय

DIRECTORATE OF TRIBAL WELFARE

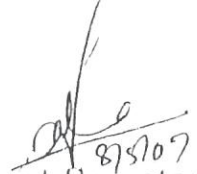
Port Blair, dated the 09th May 2007

NOTIFICATION

No. 105/2007/File No. 1-467/2004-TW. In partial modification of Notification No. AN/PATR/7/1 dated 21st April 1957 and in exercise of the powers conferred under Section 7 of the Andaman & Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956, the Lt. Governor is pleased to order that Ex-servicemen settlers i.e. "Ex-servicemen, their dependant family members who have been rehabilitated/settled under the approved scheme of the Govt." and Permanent inhabitants among the non-tribal people of Great Nicobar Island as defined under Rule 170 of Andaman & Nicobar Islands Land Revenue and Land Reform Rules, 1968 are exempted from the requirement of taking pass under the Regulation to visit Nicobar District Headquarters for the bonafide / official purpose.

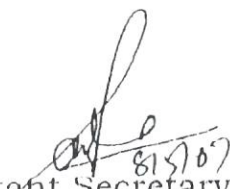
However, such persons are required to carry the valid identity cards issued by the District Authorities and present the same for verification whenever they are required to do so by the authorized officers of A&N Administration.

By Order


Assistant Secretary (TW)

Copy to: -

1. A&N Gazette.
2. The Inspector General of Police, A&N Islands, Port Blair.
3. The Deputy Commissioner, Andamans District, Port Blair.
4. The Deputy Commissioner, Nicobars District, Car Nicobar.
5. The Superintendent of Police, Nicobars District.
6. The Director of Shipping Services, A&N Admn., Port Blair.
7. The Director, Civil Aviation, Port Blair.
8. The Assistant Commissioner, Campbell Bay.


Assistant Secretary (TW)
(C. F. No.: T5-letter-2007)